

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.151/05

Tuesday this the 29th day of November 2005

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

**Ashraf T.P.,
S/o.Sayed Poo,
Kavarathy Island,
Union of Territory of Lakshadweep, Kavarathy.**

...Applicant

(By Advocate Mr.Joby Cyriac)

Versus

- 1. Administration of U.T.of Lakshadweep,
represented by its Administrator, Kavarathy.**
- 2. The Director of Education,
U.T.of Lakshadweep, Kavarathy.**

...Respondents

(By Advocate Mr.S.Radhakrishnan)

**This application having been heard on 29th November 2005 the
Tribunal on the same day delivered the following :**

OR D E R

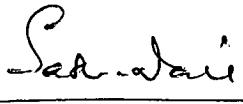
HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

On 5.10.2005 notice was given to the counsel for the applicant and it was directed that if he would not ^{be} present on the next date of hearing the OA would be dismissed for default. Thereafter it came up on 26.10.2005, then also counsel for the applicant was not present. Today also none appears for the applicant. The O.A is, therefore, dismissed for default. No order as to costs.

(Dated the 29th day of November 2005)


**GEORGE PARACKEN
JUDICIAL MEMBER**

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**SATHI NAIR
VICE CHAIRMAN**